

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1164/93

DATE OF DECISION 11.2.1994

Shri A.S.Dhumal & Ors. Petitioner

Shri S.P.Saxena Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri R.K.Shetty Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.R.Kolhatkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? ~
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal? ~

M.R.K.
(M.R.KOLHATKAR)
MEMBER (A)

M.S.D.
(M.S.DESHPANDE)
VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

OA.NO. 1164/93

(3)

Shri Ashok Sakaram Dhumal & Ors. ... Applicants

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri S.P.Saxena
Advocate
for the Applicants

Shri R.K.Shetty
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 11.2.1994

(PER: M.S.Deshpande, Vice Chairman)

The four applicants were employed as Casual Workers in leave vacancies and their employment came to an end in 1990. The applicants contend that they had been sponsored through the Employment Exchange and now the respondents are about to employ fresh candidates through the Employment Exchange for the vacancies that were arose in the category in which the applicants were previously worked. The only direction that we are making in this case is that the applicants should also be considered on their merits when the fresh vacancies would be filled. With this direction the application is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.